

Singh, Shri T. N.
 Sinha, Shri Awadheshwar Prasad.
 Sinha, Shri B. K. P.
 Sinha, Shri Rajendra Pratap.
 Sinha, Shri R. P. N.
 Tankha, Pandit S. S. N.
 Tara Ramchandra Sathe, Shrimati.
 Thanglura, Shri A.
 Thengari, Shri D.
 Tiwary, Pt. Bhawaniprasad.
 Tripathi, Shri H. V.
 Vajpayee, Shri A. B.
 Varma, Shri B. B.
 Varma, Shri C. L.
 Vijaivargiya, Shri Gopikrishna.

NOES—Nil.

The Resolution was adopted by a majority of not less than two-thirds of the Members present and voting.

THE DEPUTY CHAIRMAN: The Resolution has been passed unanimously.

SHRI M. P. BHARGAVA (Uttar Pradesh): Madam, I propose that the two half-an-hour discussions be taken up now.

THE DEPUTY CHAIRMAN: We still have a little less than ten minutes. We could go on with the Bill.

SHRI LOKANATH MISRA (Orissa): Madam, tomorrow we have a discussion which might take a little more. Two and a half hours have been allotted to it.

THE DEPUTY CHAIRMAN: The Minister of External Affairs.

SHRI LOKANATH MISRA: What is this? Before you have disposed of my point . . .

THE DEPUTY CHAIRMAN: What have you had to say?

SHRI LOKANATH MISRA: We have allotted 2½ hours for the discussion tomorrow. It may take half an hour more. Therefore, the two half an-hour discussions be taken up today only because there would be no time tomorrow.

THE DEPUTY CHAIRMAN: Both the half-an-hour discussions would be taken up today from 5 P.M.

THE ARMED FORCES (SPECIAL POWERS) CONTINUANCE BILL, 1965

THE MINISTER OF EXTERNAL AFFAIRS (SARDAR SWARAN SINGH): Madam, I move:

“That the Bill to continue the Armed Forces (Special Powers) Regulation, 1958, for a further period, as passed by the Lok Sabha, be taken into consideration.”

The Bill before the House is to continue for a further period the Armed Forces (Special Powers) Regulation 1958. The Regulation was promulgated by the President in 1958 in exercise of the powers conferred by article 240 of the Constitution read with paragraph 18(2) of the Sixth Schedule thereof. It conferred certain special powers on the officers of the Armed Forces to enable them to aid effectively the civil power in those areas of Kohima and Mokokchung districts which were declared as disturbed areas by the Governor by notification in the Official Gazette. The Regulation was initially in force for a period of one year. Since disturbed conditions in the areas of Kohima and Mokokchung continued the Regulation was extended from year to year by a proper Resolution promulgated by the President.

After the formation of the State of Nagaland on 1st December, 1963, the 1958 Regulation could be continued only by Parliamentary legislation, and for this purpose of continuing the Regulation for a further period of one year from 5th April, 1965, the Armed Forces (Special Powers) Continuance Act, 1964 was passed. The said period is due to expire on the 4th April, 1965. It is, therefore, necessary to extend the Regulation for a further period of one year beyond that date.

Madam, the Bill has been in force for a period of one year. Under the provisions of this Bill, if any area is declared as a disturbed area, then the military and the police have got special powers of arrest, search and a number of other things and it is necessary that the life of this Act should be extended by one year more.

[Sardar Swaran Singh.]

Before I finish I want to inform the honourable House that Members of Parliament belonging to both the Houses, some hon'ble Members from this House, some from the other, visited Nagaland some weeks ago. They had the opportunity to study the situation at first hand. They met the Ministers of the Nagaland Government. They also met a number of other public men, officials and also members of the Peace Mission, and they have produced a unanimous report, a copy of which, I presume, has been placed on the Table of this House.

The general feeling of the hon. Members who visited this area was that the situation is full of anxiety. But the efforts that are being made to find a solution of this difficult and vexed problem by peaceful means by trying to convince that section of the Nagas who have been carrying on these hostile activities over the years that they have everything to gain and nothing to lose by being members of the bigger family of India as a whole. And the hon. Members who visited the area have also come back with this impression with which I entirely agree. There is a strong desire amongst all sections of the Naga people that conditions of peace should continue and efforts to find a satisfactory solution of this problem may be attempted. At the same time, Madam, it is very necessary that the life of this Act should be extended. I would be very happy—and I am sure the House would also be very happy—if conditions prevail which do not impel the Government to take recourse to the various powers which the executive will have under this present legislation. But it is very necessary that these powers should be there because in the event of anything going wrong with these peace negotiations, if the hostilities are resumed, it will become very necessary to have all these powers so that the situation might be dealt with effectively.

For the information of the honourable House I would like to remind them that two sub-divisions in that area, not in Nagaland, but in the adjoining territory have already been declared to be disturbed. This was necessary because of the

news of certain hostile Nagas, who had crossed over to Pakistan, returning to Nagaland. It is very necessary that these sub-divisions should be declared disturbed so that the police and the other forces which are functioning there should have the authority to take swift and effective action under the enhanced powers that they will enjoy under the provisions of this Act. For all these reasons, whereas our efforts for finding a satisfactory solution by talks continues, it is also necessary that we should have the life of this Act extended so that the requisite powers may remain with the executive and appropriate action at the suitable time may be taken. Thank you.

The question was proposed.

5 P.M.

HALF-AN-HOUR DISCUSSION *Re.* DEVELOPMENT OF ROADS IN DACOIT-INFESTED AREAS IN MADHYA PRADESH

श्री गिरिराज किशोर कपूर (मध्य प्रदेश) : उपसभापति महोदया, जब से यह नया मध्य प्रदेश बना है तब से मध्य प्रदेश में डाकुओं की समस्या ज्यादा भीषण रूप से प्रकट हुई है।

[THE VICE CHAIRMAN (SHRI M. P. BHARGAVA) in the Chair.]

मध्य प्रदेश सरकार, मध्य प्रदेश की जनता उसके लिये बहुत चिंतित है, व्याकुल है। कोई दिन ऐसा खाली नहीं जाता जबकि डाकू शहरों में आकर और शहरी बच्चों को पकड़ कर न ले जायें और यह एलान न करें कि 25,000 रु०, 50,000 रु० अमुक समय तक दिया जाय तो बच्चे को छोड़ा जायगा और अगर वह रुपया किसी भी तरह से न पहुँचाया जाय तो ऐसे मामले मध्य प्रदेश में काफी हुए हैं कि बच्चों को गोली से उड़ा दिया जाता है।